GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3383 TO BE ANSWERED ON FRIDAY, THE 05TH AUGUST, 2022

SPECIAL ENVIRONMENT COURTS

3383. SHRI MANNE SRINIVAS REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any demands/recommendations rests with certain High Court regarding establishment of Special Environmental Courts for ensuring speedy trial of the cases involving violation of environmental laws and if so, the details thereof; and
(b) whether serious concern has been raised by certain courts over the degrading environment, despite presence of rules and laws, the ground situation is not improving in some States, if so, the details thereof and the reasons therefor along with the corrective steps suggested to be taken by the concerned stakeholders?

ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a): The High Court of Punjab and Haryana has informed that the Government of Haryana notified two Special Environment Courts at Faridabad and Kurukshetra on 24.11.2015. They have also informed that as regards Chandigarh, all the cases pertaining

to Environmental matters transferred to one court of Judicial Magistrate First Class, Chandigarh.

The High Courts of Allahabad, Rajasthan and Karnataka have informed that they have received request for implementation of recommendation given in the "Advisory to Prevent Minimize and Mitigate Impacts of Environment Pollution and Degradation on Human Rights" from National Human Rights Commission.

The High Courts of Jammu and Kashmir, Bombay, Chhattisgarh, Calcutta, Himachal Pradesh, Manipur, Madras, Madhya Pradesh, Patna and Uttarakhand have informed that no demands/recommendations vest with these High Courts regarding establishment of Special Environmental Courts for ensuring speedy trial of the cases involving violation of environmental laws.

(b): The Ministry of Environment, Forest and Climate Change has informed that the Hon'bleSupremeCourtvideitsorderdated15.11.2021inWP(C)1135/2020titledas

AdityaDube&AnrsandUOI&otherdirected fortakingeffectivestepstocontrol air pollution in NCR especially due to construction activities, industries, transport, thermal power plant and also for considering 'Work from Home' etc. by Central GovernmentandStateGovernments/GNCTDfortheirofficesinNCRandreviewing the status of action taken through periodical hearing of thematter. In compliance of the order dated 13.01.2020 of the Hon'ble Supreme Court in Writ Petition (Civil) 13029/1985 M.C. Mehta vs Union of India &Ors., two experimental pilot projects of smog towers, one at AnandVihar another Place and Connaught at have beencommissionedbyCentralGovernmenton31stAugust,2021andbyDelhi Government on 1st October, 2021respectively.

The following measures taken by the Government for Air Quality Management :-

Vehicular Emission

• Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT

of Delhi and from 1st April, 2020 for the rest of thecountry.

- Introduction of BS VI compliant vehicles across the country since April,2020.
- Development of Expressways and Highways to reduce fuel consumption and pollution.
- Eastern Peripheral Expressway & Western Peripheral Expressway have been operationalized to divert non destined traffic fromDelhi.
- Environment Protection Charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000cc and above in Delhi NCR.
- Introduction of cleaner/alternate fuels like CNG, LPG, ethanol blending inpetrol.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion onroads.
- Networkofmetrorailsforpublictransportareenhancedandmorecitiesarecovered.
- Ban on 10-year-old diesel vehicles and 15-year-old vehicles in Delhi NCR.
- Faster Adoption and Manufacturing of Electric Vehicles (FAME) -2 schemes has been rolledout.
- Permit requirement for electric vehicles has been exempted.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion onroads.

IndustrialEmission

- BanonuseofpetcokeandfurnaceoilinNCR,useofpetcokeinprocessesincement plants, lime kilnsandcalcium carbide manufacturing units.
- StringentemissionnormsforCoalbasedThermalPowerPlants(TPPs).
- ShiftingofindustrialunitstoPNG/cleanerfuelinDelhi
- Installationofonlinecontinuousemissionmonitoringdevicesinhighlypolluting industries.
- $\bullet Shifting of brickkilns in Delhi-NCR to zigzagtechnology for reduction of pollution$

AirPollutionduetoDustandBurningofWaste

- Notificationsof6wastemanagementrulescoveringsolidwaste,plasticwaste,e- waste, bio-medical waste,C&Dwasteand hazardous waste.
- Settingupinfrastructuresuchaswasteprocessingplants.
- ExtendedProducerResponsibility(EPR)forplasticande-wastemanagement.
- Banonburningofbiomass/garbage.

MonitoringofAmbientAirQuality

- Expansionofairqualitymonitoringnetworkofmanualaswellascontinuous monitoringstationsunderprogrammessuchas NationalAirMonitoringProgramme
- Initiation of pilot projects to assess alternate ambient monitoring technologies such as low-cost sensors and satellite-based monitoring.

MonitoringtheImplementationofNCAP

- Government has launched NCAP as a national level as a national-level strategy outliningtheactionsforreducing thelevelsofairpollutionatcityandregional scales inIndia.Cityspecificairactionplanshavebeenrolledoutforimplementationin132 NACs and MPCs
- Rs. 472.06 crore have been sanctioned to 82 non-attainment cities under NCAP to provide support for critical gap funding. The funds are disbursed based upon the performance of the cities asper the NCAP operational guidelines.
- Further,15thFinanceCommission (XV-FC)hasprovidedaspecialgrantofRs4,400 croreto42millionpluscities/urbanagglomerationswhichcovers50Non-Attainment Cities for FY 2020-21.
- TheperformancebasedincentivegrantofRs.12.139croreforFY2020-21to2025-26 have been allocated for improvement in air quality of 42 million plus cities/urban agglomerationsunder Million-Plus CitiesChallenge Fund (MPCCF). MoEF&CC is the nodal agency for monitoring ambient air quality and recommending DoE for disbursinggrantsto42Million—pluscities.
- ForFY2021-22for42MPCs,Rs2025CrhavebeenreleasedbyDoEto42 cities/UAs on the

basis of their performance assessmentmade by MoEF&CC.

- City specific action plans are regularly monitored by committees at Central; Apex, Steering,Monitoringandimplementation committee;atState;Steering, implementation committee and at City level Implementation and MonitoringCommittee.
- Implementation of AirQualityEarlyWarningSystemforDelhi,Kanpurand Lucknow. The system provides alerts for taking timely actions.
- Public Complaints regarding air pollution issues in Delhi NCR are taken through 'Sameer App', 'Emails' (Aircomplaints.cpcb@gov.in) and 'Social Media Networks' (Facebook and Twitter).
- PRANAaportalformonitoringimplementation of NCAP has been launched.
